an>

Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid on the Table. जितेन्द्र सिंह जी।

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं: -

(1) सूचना का अधिकार अधिनियम, 2005 की धारा 29 की उप-धारा (1) के अंतर्गत केन्द्रीय सूचना आयोग, स्टाफ कार ड्राइवर (स्पेशल ग्रेड), (ग्रेड-I), (ग्रेड-II) और (ऑर्डिनरी ग्रेड) समूह 'ख' और 'ग' पद भर्ती नियम, 2018 जो 3 दिसम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 384 में प्रकाशित हुए थे, की एक प्रति।

[Placed in Library, See No. LT 10789/16/19]

(2) भारत के संविधान के अनुच्छेद 320 (5) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण): -

(एक) संघ लोक सेवा आयोग (परामर्श से छूट) संशोधन विनियम, 2018 जो 27 दिसम्बर, 2018 केभारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1239(अ) में प्रकाशित हुए थे।

(दो) संघलोक सेवा आयोग (परामर्श से छूट) संशोधन विनियम, 2019 जो 18 जनवरी, 2019 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 38(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 10790/16/19]

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं: -

(1) भारतीय दूरसंचार विनियामक प्राधिकरण अधिनियम, 1997 की धारा 37 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण): -

(एक) दूरसंचार मोबाइल नम्बर पोर्टेबिलिटी (सातवां संशोधन) विनियम, 2018 (2018 का 9) जो 13 दिसम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या 116-6/2017-एनएसएल-॥ में प्रकाशित हुए थे।

(दो) दूरसंचार वाणिज्यिक संचार ग्राहक अधिमान (संशोधन) विनियम, 2018 (2018 का 10) जो 21 दिसम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या 311-04/2017-क्यूओएस में प्रकाशित हुए थे तथा उसका एक शुद्धिपत्र जो 21 दिसम्बर, 2018 की अधिसूचना संख्या 311-04/2017-क्यूओएस में प्रकाशित हुआ था।

(तीन) दूरसंचार (प्रसारण और केबल) सेवाएं, सेवा की गुणवत्ता के मानक और उपभोक्ता संरक्षण (एड्रेसेबल सिस्टम्स) (संशोधन) विनियम, 2018 (2018 का 11) जो 28 दिसम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या 21-4/2018-बीएंडसीएस में प्रकाशित हुए थे।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10791/16/19]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table: -

(1) A copy of the Annual Accounts of the Prasar Bharati, New Delhi, for the year 2017-2018, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10792/16/19]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the years 2016-2017 and 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the years 2016-2017 and 2017-2018.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 10793/16/19]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2017- 2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2017-2018.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 10794/16/19]

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): I beg to lay on the Table a copy each of the following papers (Hindi andEnglish versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -

Review by the Government of the working of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2017-2018.

(2) Annual Report of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10795/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963: -

(i) G.S.R.1208(E) published in Gazette of India dated 14th December, 2018, approving the Mormugao Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(ii) G.S.R.1143(E) published in Gazette of India dated 29th November, 2018, approving the Paradip Port Trust Employees' (Recruitment, Seniority and Promotion)Amendment Regulations, 2018 containing corrigendum thereto published in Notification No. G.S.R. No.7(E) dated 4th January, 2019.

(iii) G.S.R.6(E) published in Gazette of India dated 4th January, 2019, approving the Jawaharlal Nehru Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.

[Placed in Library, See No. LT 10796/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2017-2018.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2017-2018, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2017-2018.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 10797/16/19]

इलेक्ट्रोनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री एस. एस. अहलुवालिया): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) (एक) सेंटर फॉर मैटिरियल्स फॉर इलेक्ट्रॉनिक्स टेक्नोलॉजी (सी-मैट), पुणे के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) सेंटर फॉर मैटिरियल्स फॉर इलेक्ट्रॉनिक्स टेक्नोलॉजी (सी-मैट), पुणे के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10798/16/19]

(3) (एक) सेंटर फॉर डेवलपमेंट ऑफ एडवांस्ड कम्प्यूटिंग, पुणे के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेंटर फॉर डेवलपमेंट ऑफ एडवांस्ड कम्प्यूटिंग, पुणे के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10799/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989: -

(i) The Railways (Punitive charges for overloading of wagon) Amendment Rules, 2018 published in Notification No. G.S.R.278(E) in Gazette of India dated 26th March, 2018.

(ii) The Railways (Punitive charges for overloading of wagon) Second Amendment Rules, 2018 published in Notification No. G.S.R.1205(E) in Gazette of India dated 14th December, 2018.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papersmentioned at (1) above.

[Placed in Library, See No. LT 10800/16/19]

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार): महोदया, कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली के वर्ष 2017-2018 के कार्यकरण कीसरकार द्वारा समीक्षा।

(2) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10801/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -

(a) (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10802/16/19]

(b) (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Air India Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10803/16/19]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2017-2018.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 10804/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table: -

(1) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2017-2018, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2017-18.

[Placed in Library, See No. LT 10805/16/19]

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):

(एक) कॉटन कारपोरेशन ऑफ इंडिया लिमिटेड, नवी मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) कॉटन कारपोरेशन ऑफ इंडिया लिमिटेड, नवी मुंबई का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10806/16/19]

(3) (एक) पावरलूम डेवलपमेंट एण्ड एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पावरलूम डेवलपमेंट एण्ड एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10807/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2017-2018.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10808/16/19]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956: -

(i) S.O.6111(E) published in Gazette of India dated 11th December, 2018, regarding rates of fees to be recovered from the users of National Highway No.222 (New NH 61) (Kalyan to Nirmal Section) in the State of Telangana.

(ii) S.O.6112(E) published in Gazette of India dated 11th December, 2018, regarding rates of fees to be recovered from the users of National Highway No.365 (New) (Mangalwarpet to Mallampalli Section) in the State of Telangana.

(iii) S.O.6248(E) published in Gazette of India dated 21st December, 2018, regarding rates of fees to be recovered from the users of National Highway No.113 (Padhi-

Dahod Section) in the State of Rajasthan.

(iv) S.O.6249(E) published in Gazette of India dated 21st December, 2018, regarding rates of fees to be recovered from the users of National Highway No.13 (Solapur-Bijapur Section) in the State of Karnataka on Design, Build, Finance, Operate and Transfer Basis (DBFOT) Toll Basis.

[Placed in Library, See No. LT 10809/16/19]